

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 619 OF 2024

SHANKAR PRASAD SHARMA & ORS.

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

O R D E R

1. Heard Mr. Purushottam Sharma Tripathi, learned counsel appearing for the petitioners and Mr. Ranjit Kumar, learned senior counsel appearing for the respondents.
2. We are not inclined to entertain this writ petition filed under Article 32 of the Constitution of India. However, as the Writ Petition was pending before this Court for sometime, we deem it appropriate to transfer the Writ Petition to the High Court of Judicature at Patna for registering it as a Writ Petition under Article 226 of the Constitution.
3. The Registry is directed to transmit the entire records of the writ petition to the High Court expeditiously.
4. It is made clear that we have not expressed any opinion on the merits of the matter. The parties will be entitled to raise all contentions and objections before the High Court and it is for the High Court to consider the case on its own merits and dispose it of.

5. In view of the fact that the petition has been pending for sometime, we request the High Court to take up and dispose of the Writ Petition as expeditiously as possible, preferably within a period of five months from today.

6. In view of above, the Writ Petition is disposed of.

7. Pending interlocutory application(s), if any, is/are disposed of.

.....J.  
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.  
[ALOK ARADHE]

NEW DELHI;  
FEBRUARY 03, 2026.

ITEM NO.17

COURT NO.6

SECTION X

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Writ Petition(s)(Civil) No(s). 619/2024**

SHANKAR PRASAD SHARMA &amp; ORS.

**Petitioner(s)**

**VERSUS**

THE STATE OF BIHAR &amp; ORS.

**Respondent(s)**

**[FOR FINAL DISPOSAL]**

IA No. 86152/2024 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 86149/2024 - EXEMPTION FROM FILING O.T.  
 IA No. 86146/2024 - STAY APPLICATION

**Date : 03-02-2026 This matter was called on for hearing today.**

**CORAM :** HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
 HON'BLE MR. JUSTICE ALOK ARADHE

**For Petitioner(s) :** Mr. Purushottam Sharma Tripathi, AOR  
 Mr. Ravi Chandra Prakash, Adv.  
 Mr. Amit, Adv.  
 Ms. Vani Vyas, Adv.  
 Mr. Prakhar Singh, Adv.

**For Respondent(s) :** Mr. Ranjit Kumar, Sr. Adv.  
 Mr. Azmat Hayat Amanullah, AOR  
 Ms. Rebecca Mishra, Adv.  
  
 Mr. Arijjeet Singh, Adv.  
 Mr. Santosh Kumar, Adv.  
 M/s A S Pundir & Co, AOR

**UPON hearing the counsel the Court made the following  
 O R D E R**

1. The Writ Petition is disposed of in terms of the signed order.
2. Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)  
 ASTT. REGISTRAR-cum-PS

(NIDHI WASON)  
 ASSISTANT REGISTRAR

(Signed order is placed on the file)